

जा सकता, भाग एक दम साथ सगती दो दुकानों में फँस गई। भाग लगभग एक घंटे में बुझाई जा सकी। सरकारी सम्पत्ति की क्षति का अनुमान लगभग एक हजार रुपया है, पर गैर सरकारी सम्पत्ति की क्षति इससे अधिक हो सकती है। भाग बुझाते बुझाते एक आदमी को चोटें भी आईं। शीघ्र ही एक कोर्ट आफ इन्क्वायरी आयोजित की गई, और पता चला, कि इस भाग के लिए किसी को उत्तरदायी नहीं ठहारा जा सकता। कोर्ट आफ इन्क्वायरी को भाग के कारण के बारे में कोई प्रमाण नहीं मिल पाया। ब्याल किया जाता है, कि भाग किसी दुर्घटनाबश लगी। पोलिस अधिकारियों द्वारा भाग के कारण की जांच, अभी सम्पूर्ण नहीं हुई है।

12.01 hrs

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED RAILWAY ACCIDENT IN THE ALLAHABAD STATION ON 3-3-1963

Shri Rameshwar Tantia (Sikar): Sir, I beg to call the attention of the Minister of Railways to the reported railway accident in the Allahabad station on the 3rd March, 1963 resulting in injuries to about 60 persons.

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): Sir, at about 20.30 hours on 3-3-1963 while 390 Up Allahabad—Nagpur Passenger after starting from Allahabad station was passing near Allahabad East Cabin, it side-collided with a light engine which was to work an out-going goods train near cross-over points on the east end of the Allahabad Yard.

The engine of the passenger train derailed of two wheels as a result of the impact.

Forty-eight persons received injuries as a result of the side collision and were given first aid on the spot. Of these, 30 were discharged after first-aid. The remaining 18 were sent

to the Railway Hospital at Allahabad and later transferred to the Civil Hospital, Allahabad. Three of these 18 persons were discharged from the hospital after preliminary medical attention.

Nine of the 15 persons in hospital have sustained simple injuries and are expected to be discharged soon. Of the remaining 6 persons, 3 are said to have sustained fractures and the other three are still under observation.

Immediately after the accident, the Divisional Superintendent, Allahabad, Railway doctors and other Divisional Officers rushed to the site of the accident to render assistance to the affected passengers. The General Manager of Northern Railway has proceeded to the site.

The Additional Commissioner of Railway Safety, Lucknow, will be enquiring into the cause of the accident.

Shri Rameshwar Tantia: It is reported that the accident took place when the passenger train was just leaving the station and it collided with a shunting engine. This type of accident is a very serious one. The train was not in full speed and it was just leaving the station. May we hope that the Government will take steps to enquire into the matter and punish those who are responsible for it?

Shri S. V. Ramaswamy: I just now said that the matter will be enquired into by the Additional Commissioner of Railway Safety.

Shri S. M. Banerjee (Kanpur): Sir, after the presentation of the Kunzru Committee's report more accidents are taking place. I want to know what positive steps have been taken and whether the recommendations of the Kunzru Committee have been implemented to avoid future accidents?

Shri S. V. Ramaswamy: As I submitted earlier, several recommenda-

tions of the Committee have been accepted and are being implemented. But accidents do happen and we shall try our utmost to prevent them.

Mr. Speaker: What the hon. Member means to say is that certain measures have been suggested by the Committee in order to avoid future accidents. He wants to know whether they are being implemented.

Shri S. V. Ramaswamy: Yes, Sir.

12.04 hrs.

OBITUARY REFERENCE

Mr. Speaker: I have to inform the House of the sad demise of Syed Sultan Ahmed who passed away on the 27th February, 1963 at Alingar Pali at the age of 83.

Syed Sultan Ahmed was a member of the Central Legislative Assembly and a Member of the Viceroy's Executive Council in 1937 and from 1941 to 1945.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

The House may stand in silence for a short while to express its sorrow.

The Members then stood in silence for a short while.

12.05 hrs.

PAPERS LAID ON THE TABLE

COAL MINES RESCUE (SECOND AMENDMENT) RULES

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): Sir, I beg to lay on the Table a copy of the Coal Mines Rescue (Second Amendment) Rules, 1963 pub-

lished in Notification No. GSR 122 dated the 19th January, 1963, under sub-section (7) of section 59 of the Mines Act, 1952. [Placed in Library. See No. LT-896/63].

WORKING JOURNALISTS WAGE BOARD (AMENDMENT) RULES

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): Sir, I beg to lay on the Table a copy of the Working Journalists Wage Board (Amendment) Rules, 1963, published in Notification No. GSR 296 dated the 16th February, 1963, under sub-section (3) of section 20 of the Working Journalists (Conditions of Service) and Miscellaneous Provisions Act, 1955.

APPROPRIATION (RAILWAYS) BILL, 1963

The Deputy Minister in the Ministry of Railways (Shri Shahnawaz Khan): Sir, on behalf of Shri Swaran Singh, I beg to move:*

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1962-63 for the purposes of Railways, be taken into consideration."

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1962-63 for the purposes of Railways, be taken into considera-

The motion was adopted.

Mr. Speaker: We will now take up the clause by clause consideration.

Shri Ranga: I would like to say one or two words. Only this morning we had one report of a railway accident. We go on sanctioning all this money and allow these people to appropriate

*Moved with the recommendations of the President.